of Criminal Procedure (Amendment) Act 2005 to provide that in cases of death or disappearance of a person or rape of a woman while in custody of the police, there shall be a mandatory judicial enquiry. Section 357 of Cr.P.C empowers the courts to grant compensation to the victim and order for payment of cost of the prosecution. The Hon'ble Supreme Court in the case of Dr. D.K. Basu *Vs.* State of West Bengal 1997(1) SCC 416 had laid down certain basic requirements to be followed in all cases of arrest or detention, as a measure to prevent custodial violence.

(c) and (d) India signed the UN Convention against Torture and other Cruel, Inhuman and Degrading Treatment or Punishment on 14.10.1997. For ratification of the Convention the domestic laws of India are required to be brought in tune with the provisions of the Convention. The Prevention of Torture Bill was passed by the Lok Sabha on 07.05.2010. While pending in Rajya Sabha, the Bill lapsed on dissolution of 15th Lok Sabha on 18.05.2014. However, the proposal to suitably amend Section 330 and Section 331 of Indian Penal Code to define the words "Torture" and "Public Servant" is under active examination in this Ministry in consultation with the concerned Ministries. The matter in respect of ratification of the International Convention for the Protection of All Persons from Enforced Disappearance is also under examination.

Increase in cases of cyber crimes

682. SHRI AJAY SANCHETI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is an increase in the cases of cyber crimes/frauds in the country;

(b) if so, the trends during last three years;

(c) the details of nature of these crimes/frauds;

(d) whether intelligence agencies have warned of a heightened risk of cyber crimes/frauds compounded by the limited competence of State police and law enforcing agencies to handle it; and

(e) if so, the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) As per NCRB (National Crime Records Bureau) records 5693, 9622, 11592 Cyber crime offences such as tampering, hacking, obscene publication, forgery, counterfeiting, infringement of copy-rights etc. were registered during the year 2013, 2014 and 2015 respectively.

(d) and (e) Indian Computer Emergency Response Team (ICERT), National Critical Information Infrastructure Protection Centre (NCIIPC) and other Intelligence Agencies issue alerts/advisories regarding latest cyber threats and counter measures on regular basis.

Innocent Muslims languishing in jails

683. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of innocent Muslims languishing in various jails of the country in the last three years; and

(b) the mechanism being worked out to avoid harassment of Muslims?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Only convicts, undertrials and detenues are lodged in jails. The National Crime Records Bureau data shows that 81,306 Muslims inmates were lodged in jails at the end of 2015.

(b) In view of (a) above, does not arise.

Bills from Maharashtra pending for approval

684. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has received several Legislative Bills from the State Government of Maharashtra for approval; and

(b) if so, the details thereof and the present status of the Bills along with the time by which the pending Bills are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes, Sir.

(b) Details of the status of Legislative Bills as received from the State Government of Maharashtra for approval are given in the Statement (*See* below).

The State Legislations are examined in consultation with the Central Ministries/ Departments concerned from three angles *viz*;

(i) Repugnancy with Central Laws;

(ii) Deviation from National or Central Policy; and

(iii) Legal and Constitutional Validity.